

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
88/241-242/PB/2020

IN THE MATTER OF:

Ishwar Chand Jindal & Ors.

.... **APPLICANT / PETITIONER**

Vs

Magnum Steels & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241-242

Order delivered on 01.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

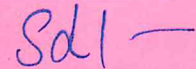
PRESENT:

For the applicant

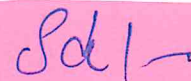
Mr. Manoj Kr. Garg, Adv.

ORDER

The petitioners in oppression and mismanagement case, stated that the petitioners have more than 95 % shareholding in the respondent no. 1 company, the respondents in this case are wife of petitioner no. 1 and his children. According to the petitioner no. 1, R1 wife visited the corporate office of R-1 and taken away digital signature, with the help of it, R-1 has appointed additional directors in company, causing prejudice to the extent of the petitioner, therefore interim directions against the respondents. The respondents are not being present today, list this matter on 09.09.2020 with a direction to the respondents to appear and explain as to why the interim relief should not be granted to the petitioner no. 1.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)